[6th December, 2000] RAJYA SABHA

The amounts released would assist the State Government in strengthening and modernising the law enforcement machinery, upgrading the training of the State Police in anti-extremist operations, improve the mobility of the police forces etc.

Compensation to kith and kin of deceased Para-Militay personnel

1799. SHRI K. M. KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the Para-Military Force personnel who have been killed and injured in extremists related violence in the North-Eastern States during the years 1998-99 and 1999-2000, battalion-wise;
- (b) how much compensation was paid to the neareast kith and kin of the deceased personnel;
- (c) whether Government are presently contemplating to enhance the compensation grant;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) The details of Para-Military Force personnel killed and injured in the extremists related violence in the North-Eastern States, is indicated in the Statement attached (See below). It is not in public interest to indicate the details of battalions deployed in the insurgency/extremist affected States.

(b) to (e) Compensation payable to next of Kin of the deceased Central Para-Military Force Personnel, was revised recently in 1998. There is no proposal to further revise the existing scale. Under the present scheme Rs. 7.50 lakhs are paid for the personnel killed in action against extremists and Rs. 5.00 lakhs for those killed in performance of their duties attributable to acts of violence by terrorist etc.

In addition other Pensionary benefits are also granted udner the Liberalised Pension Rules as well as Financial Assistance from the Contributory/ Welfare Funds etc.

Statement

Details of Para-Military Force Personnel Killed/Injured during 1998-99

NAME OF THE FORCE	NO. OF PERSONS KILLED		NO. OF PERSONS INJURED	
	1998-99	1999-2000	1998-1999	1999-2000
BSF	20	5	28	5
CRPF	45	50	49	146
Assam Rifles	16	28	20	32
CISF	4	1		
TOTAL	85	84	97	183

Suggestion to amend Evidence Act

1800. SHRI JIBON ROY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Human Rights Commission (NHRC) has suggested to Government to amend Section 114 (B) of the Indian Evidence Act, 1872 for holding police officers responsible for the injuries sustained by persons in police custody; and
 - (b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGARRAO): (a) and (b) The National Human Rights Commission in its Annual Report for 1997-98 has recommended insertion of section 114(B) in the Indian Evidence Act, 1872 to provide for a rebuttable presumption that injuries sustained by a person in police custody may be presumed to have been caused by a Police Officer. The subject matter falls under the Concurrent List of the Seventh Schedule of the Constitution of India. The State Governments and Union Territory Administration have been requested to furnish their comments/views on the proposed amendment.

Census of Handicapped Persons

†1801. SHRI P. K. MAHESHWARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) when the census with regard to the handicapped persons was carried out last time;

[†]Original notice of the Question was received in Hindi.